

ITEM NO.40

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26522/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in SA No. 519/2016 passed by the High Court Of Judicature At Allahabad)

FAZROO & ANR.

Petitioner(s)

VERSUS

ALI JAN (DECEASED) THR. LRS.

Respondent(s)

WITH

CONMT.PET.(C) No. 483/2019 in SLP(C) No. 26522/2016 (XI)

Date : 26-08-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. K.K. Tyagi, Adv.
Mr. Iftikhar Ahmad, Adv.
Ms. N. Annapoorani, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Sandeep Singh, Adv.
Mr. Sanchit Garga, adv.
Mr. Ajit Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated that respondent No.2 has since passed away and the legal heirs are already on record being respondent Nos.1 and 3.

At request of learned counsel for the respondent(s), time is granted to file affidavit during the course of the day.

Rejoinder, if any, be filed within two weeks thereafter.

List the contempt and the Special Leave Petition after three weeks.

Contemnors are present today. They should remain present in

Court on the next date of hearing.

**(ASHA SUNDRIYAL)
COURT MASTER**

**(ANITA RANI AHUJA)
COURT MASTER**